

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. IA/2103/2023 IA/2104/2023 IA/2126/2023 IA/4227/2023  
IA/4430/2023 IVN.P /58/2023 IA/1383/2024 C.P. (IB)/1120(MB)2021

**IN THE MATTER OF**

STATE BANK OF INDIA

... Petitioner

Vs

VHM INDUSTRIES LIMITED

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. ANU JAGMOHAN SINGH,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

---

**ORDER**

Adjourned to **03.05.2024.**

Sd/-  
ANU JAGMOHAN SINGH  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/